

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP No.485/2016 in OA No.1272/2016

This the 24th day of November, 2016

**Hon'ble Shri Justice Permod Kohli, Chairman
Hon'ble Shri Shekhar Agarwal, Member(A)**

Navneet Rajan Wasan, IPS (Retd.)

C-12 South City-1

Gurgaon-122001(Haryana)

....Applicant

(Through: Applicant in person)

Versus

Sri Rajiv Mehrishi, Home Secretary

Ministry of Home Affairs, Govt. of India

North Block, New Delhi.

...Respondents

(By advocate: Shri Hanu Bhaskar)

Order (oral)

Justice Permod Kohli, Chairman

The parties are in agreement that the direction of this Tribunal dated 06.04.2016 in OA No.1272/2016 have been complied with. The applicant, however, submits that being not satisfied with the relief granted he has already filed an OA in terms of the liberty granted by the Tribunal in the OA.

2. In this view of the matter, the present contempt proceedings are dropped. Notice issued to the alleged contemnor is discharged.

**(Shekhar Agarwal)
Member(A)**

**(Justice Permod Kohli)
Chairman**

/vb/